KVIC holds budget discussions with the implementing agencies where there performance is assessed and their programmes for the next year are formulated and finances provided on the basis of the agreed programme.

(b) The Khadi institutions which have been certified decertified during the last three years are:—

Sl. N	o. Year	No. of Khadi Institutions	No. of Institu- tions closed/ cancelled	New Certifica- tes issued during the year	Total No. of Institutions at the end of the year
ı	1980-81	1289	9	108	1388
2	1981-82	1388	17	119	1490
3	1982-83	- 1490	- 13	115	1592

- (c) Under the provisions of KVIC Act assistance i<sub>s</sub> provided only to certified institutions for production and sale of khadi. Spinners and others desirous of undertaking spinning and other connected activities for their livelihood have get themselves associated with these certified agencies which alone eligible for financial assistance. These certified institutions are run on profit no loss' basis to provide essential service support to spinners and weavers in the form of supply raw material and disposal of their finished goods.
- (d) The Central Certification Committee is a statutory body under the Khadi & Village Industries mission Act which periodically views the procedure and instructions for expeditious disposal of applications for new registration, renewal and cancellation of tration certificates. Procedure certification has been simplified and the State Level Certification mittees have been constituted recommending issue of certificates approval by expeditious forCertification Committee. Central The new institutions are also vided financial assistance at the con-1428 RS-5

cessional terms, technical support, managerial assistance at the initial stage. It is, therefore, in the interest of spinners and weavers to organise themselves into cooperatives/registered institutions as under the Act grant of certificates to the individuals are not possible.

## Prosecution for violating Air and Water Pollution Control Acts

437. SHRI PAWAN KUMAR BANSAL: Will the PRIME MINISTER be pleased to state:

- (a) in how many cases prosecutions were launched under Air (Prevention and Control of Pollution) Act, 1981, and the Water (Prevention and Control of Pollution) Act 1978, in different States during the last three years and how many of these culminated in conviction of the offenders; and
- (b) whether it is a fact that the two aforesaid Acts fail to check indiscriminated pollution of air, water and land by industrial, domestic and motor vehicular omissions and whether Government propose to make the laws more stringent and effective?

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THE MINISTER OF STATE IN MINISTRY  $\mathbf{OF}$ ENVIRON-MENT AND FORESTS (SHRI SEN): (a) No prosecution has so far been launched under the Air (Prevention & Control of Pollution) Act, 1981. The total number of prosecutions, so far launched under Water (Prevention & Control of Pollution) Act1974 in different

States are listed in the enclosed Statement.

(b) These two Acts have not failed to serve their purpose, though a proposal to carry out some amendments in the Water (Prevention & Control of Pollution) Act, 1974, is being considered to make the Act more stringent and effective.

Status of cases in various Pollution Control Boards (As on 31-12-1984)

S. No:	Name of the State Board						No. of cases launched	No. of cases decided		No. of cases - pending	
	•			•				iaunched	in fryour of the Board	against the Board;	- benuting
ı,	Andhra Pradesh	,	•	•			•	20	5	2	13
2	Assam .			• .		•		• • •	•%	.••	• •
3	Bihar .	•				•		6	• • •	· · ·	6
4	Gujarat .				•			52	6	••	46
5	Haryana					•	•	10 <b>9</b>	24	••	85
6	Himachal Prade	sh		•				••	••	••	
7	Kerala .			• ·		•		7	ı	· •	5
8	Karnataka				<u>:</u>	•		3	2		I
9	Madhya Prades	h		•	•			21	••		21
10	Maharashtra	•						12			12
1 1	Punjab		•	ر •			•	78	2	• •	76
12	Rajasthan .	•	٠,٠,٠	#		•		109	6	7	96
13	Tamil Nadu	•	2.0					, I	• • ,		r
14	Uttar Pradesh	•	•	• ,	📞			31	10	, <sub>.</sub>	31
15	West Bengal	•			•			6		,	6
16	Central Board	•		• 5	*	چ ۱. . حف	-3 • }∆	- 60 ·	49	• ••	11
		<sup>-</sup>		Тот	AL :			515	105	10	400